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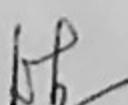
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

T.A.NO.392 of 1987

Govind Ram & others ... Petitioners
Vs.
Union of India & others ... Opp. Parties.

Hon'ble Mr. Justice K.Nath - V.C.
Hon'ble Mr. D.S. Misra - A.M.

Case called, no one is present on behalf of the applicant. Sri A.V. Srivastava, learned counsel for the opposite parties is present. The order-sheet shows that earlier, appearance was also not made on behalf of the applicant, for example dated 21.7.88 and 22.12.88. The relief sought is to quash an order, annexure-16 dated 10.3.78 be ^{deserving} ~~one~~ vacancy of an Electrical Engineer ~~has~~ also to quash, ~~the~~ certain posting orders dated 22.6.78 in Annexure-17. In the circumstances, the application/writ petition is dismissed for default of the applicant.


Member (A)


Vice-Chairman.

10.5.1989

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